

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO. 990/2013

G. VENKATANARAYANAN

APPELLANT(S)

VERSUS

STATE OF TAMIL NADU

RESPONDENT(S)

O R D E R

1. We are not inclined to interfere with the impugned judgment and order passed by the High Court. The appeal is, accordingly, dismissed.
2. Pending application(s), if any, shall stand disposed of.

.....J
(B.R. GAVAI)

.....J
(AUGUSTINE GEORGE MASIH)

NEW DELHI
JANUARY 09, 2025

ITEM NO.101

COURT NO.2

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CRIMINAL APPEAL NO(S). 990/2013

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STATE OF TAMIL NADU

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Date : 09-01-2025 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Appellant(s) Mr. Kuriakose Varghese, Adv.
M/S. KMNP Law, AOR

For Respondent(s)

Mrs. Archana Pathak Dave, A.S.G.
Ms. Swarupama Chaturvedi, Sr. Adv.
Mr. Mukesh Kumar Maroria, AOR
Mr. Udit Dedhiya, Adv.
Mr. Sanjay Kumar Tyagi, Adv.
Ms. Mili Joy Baxi, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The appeal is dismissed, in terms of the signed order.

(NARENDRA PRASAD)
DEPUTY REGISTRAR

(ANJU KAPOOR)
COURT MASTER

(Signed order is placed on the file)